

[Shri L. N. Mishra]

Consolidated Fund of the State of Kerala for the services of the financial year 1966-67, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri L. N. Mishra: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963; in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri L. N. Mishra: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.46 hrs.

KERALA APPROPRIATION (NO. 4)
BILL, 1966

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Sachindra Chaudhuri I beg to move*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963, in excess of the amounts granted for

12.47 hrs.

KERALA APPROPRIATION (NO. 5)
BILL, 1966

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri Sachindra Chaudhuri, I beg to move*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended

*Moved with the recommendation of the President.